

I would usually meet him there I, on behalf of myself and my party offer my condolences to all included in today's obituary. The fact is that one who passes away does not return but is remembered.

SHRI RAM SAGAR (Barabanki) Mr Speaker, Sir, I on behalf of myself and my party, Samajwadi Party join the Leader of the House, Leader of the Opposition and leaders of all the parties in offering the condolences to the former President of India, **Giani Zail Singh**, **Shri Madhu Limaye**, **Shri Chandulal Chandrakar** and others.

Sir, **Gianiji** was an able administrator. We cannot forget his services to the nation. **Madhu Limayeji** all along fought against social, economic and political disparities and endeavoured to set up a socialistic society. His ideals, his life and his writings are really inspiring. I request you to kindly convey our deep condolences, offered to these departed souls, to their bereaved families.

[English]

SHRI E AHAMED (Manjeri) Sir, I rise to associate myself with the sentiments expressed by the Prime Minister and the Party Leaders in the passing away of the distinguished Members of this House, including our former President.

So far as **Gianiji** is concerned, I have personal knowledge as to how he dealt with the Moradabad riots and the manner in which he has tackled the aftermath of riot is an example for any ruler in this country. We have lost a towering personality in the death of **Gianiji**.

Sir, When I mention the name of **Shri Chandulal Chandrakar**, so many things come to my mind. He was an amiable person and a very good personal friend of mine. Whenever he participated in the House, the debate used to be very lively. We have lost a very good friend amongst us in this House.

As far as I know, **Shri Madhu Limaye** was a true socialist. On behalf of my Party I associate myself with the other Leaders in conveying our condolences to the bereaved families.

SHRI P C THOMAS (Muvattupuzha) Sir, on behalf of the Kerala Congress I would also like to express our deep sorrow on the death of **Gianiji** and other distinguished Members.

MR SPEAKER The House may now stand in silence for a short while.

13.51 hrs.

The Members then stood in silence for a short while.

13.52 hrs.

PAPERS LAID ON THE TABLE

Explanatory Statement giving reasons for immediate legislation by Cable Television Networks (Regulation) Ordinance

[English]

THE MINISTER OF STATE OF THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI K P SINGH DEO) I beg to lay on the Table an explanatory statement

(Hindi and English versions) giving reasons for immediate legislation by the Cable Television Networks (Regulation) Ordinance, 1995 under rule 71(2) of the Rules of Procedure and Conduct of Business in Lok Sabha.

[Placed in Library See No LT-7005/95]

Patents (Amendment) Ordinance, 1994 (No. 13 of 1994) and Customs Tariff (Amendment) Ordinance, 1994 (No. 14 of 1994) etc.

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DEPARTMENT OF YOUTH AFFAIRS AND SPORTS) AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI MUKUL WASNIK) I beg to lay on the Table, a copy each of the following Ordinances (Hindi and English versions) under article 123(2)(a) of the Constitution —

(1) The Patents (Amendment) Ordinance, 1994 (No. 13 of 1994) promulgated by the President on the 31st December, 1994.

[Placed in Library See No LT-7006/95]

(2) The Customs Tariff (Amendment) Ordinance, 1994 (No. 14 of 1994) promulgated by the President on the 31st December, 1994.

[Placed in Library See No LT-7007/95]

(3) The Special Protection Group (Amendment) Ordinance 1995 (No. 1 of 1995) promulgated by the President on the 10th January, 1995.

[Placed in Library See No LT-7008/95]

(4) The Industrial Development Bank of India (Amendment) Ordinance 1995 (No. 2 of 1995) promulgated by the President on the 13th January 1995 together with a corrigendum thereto.

[Placed in Library See No LT-7009/95]

(5) The Cable Television Networks (Regulation) Ordinance 1995 (No. 3 of 1995) promulgated by the President on the 17th January, 1995.

[Placed in Library See No LT-7010/95]

(6) The Banking Companies (Acquisition and Transfer of Undertakings) Amendment Ordinance 1995 (No. 4 of 1995) promulgated by the President on the 21st January, 1995.

[Placed in Library See No LT-7011/95]

(7) The Securities Laws (Amendment) Ordinance, 1995 (No. 5 of 1995) promulgated by the President on the 25th January 1995.

[Placed in Library See No LT-7012/95]

MR SPEAKER The House stands adjourned to meet again on February 14, 1995 at 11:00 AM.

13.53 hrs.

The Lok Sabha then adjourned till Eleven of the Clock on Tuesday February 14, 1995/Magha 25, 1916 (Saka).
